

National Company Law Tribunal

Allahabad Bench

CP NO. 101/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

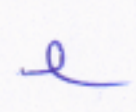
NAME OF THE COMPANY: ~~M/s Netsky News Pvt Ltd~~ R.R. Infrapromotes Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398 of the companies Act, 1956.

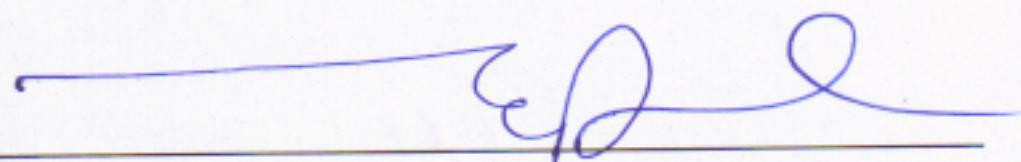
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order Dated 17.03.2017

C.P. No. 101/ND/2015 M/s R.R. Infrapromotes Pvt. Ltd.

Case is fixed today for the appropriate order on withdrawal memo however the direction ensuring presence of consenting parties before this tribunal is not complied with despite a last opportunity was given on request of the counsel for the both parties. Today there ^{is} ~~in~~ now  representation from either side. Hence the case is now fixed for consequential order.

List the matter on 31 March, 2017.



H.P. CHATURVEDI, MEMBER (JUDICIAL)